

(6) (18)

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH  
NEW DELHI.

CCP 320/92 in  
OA 744/88

Date of decision: 7.4.1993

Inder Mohan Lal Tondon.

... Petitioner.

Versus

Shri Raj Kumar,  
General Manager,  
Northern Railway,  
New Delhi.

... Respondent.

CORAM:

THE HON'BLE MR. JUSTICE V.S. MALIMATH CHAIRMAN.  
THE HON'BLE MR. B.N. DHOUNDIYAL, MEF (A).

For the petitioner. ... Shri S.K. Sawhney,  
Counsel.

For the Respondents. ... Shr. I.K. Gangwani,  
Counsel.

JUDGEMENT (ORAL)  
(By Hon'ble Mr. Justice V.S. Malimath, Chairman)

We are satisfied that there is no case for proceedings under the Contempt of Courts Act as the direction to reexamine the case of the petitioner has been complied with and the decision has been taken and communicated as per order of the Assistant Personnel Officer/Special, New Delhi dated 11.2.1993 produced in this case. Shri Sawhney, counsel for the petitioner, submits that the decision is wrong, ~~xxxx~~ that if the petitioner's case was properly considered, he would have got the benefit of promotion. That is not the matter which we can consider in the contempt proceedings. It is open to the petitioner to challenge the correctness of the decision now rendered in the appropriate

Contd..2

proceedings if the petitioner has good grounds to agitate. Without prejudice to the right of the petitioner, these proceedings are dropped.

B. N. Dhoundiyal  
(B.N. Dhoundiyal)

Member (A)

V. S. Malimath  
(V.S. Malimath)

Chairman

'SRD'